### Government of India Ministry of Corporate Affairs

# SERIOUS FRAUD INVESTIGATION OFFICE

2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, B-3 Wing, CGO Complex Lodhi Road, New Delhi-110003.
Phone: 011-24369593

## 5/12/2017-Admn./SFIO/Vol.I/

Dated: 06/06/18

Expression of interest is invited from eligible applicants for engagement as Consultant-I/Consultant-II purely on short term contract basis, as per details given below:-

Field	Tentative No. of posts	Tentative place of posting		
A. Consultants in the Field of Law (Advocates)	04			
B Consultants in the field of Financial Analysis (CA/CS/CWA)	04	Delhi/Mumbai/Kolkat		
C. Consultants in other fields)  (i) Banking - 4  (ii) Audit & Accounts - 1	05	Chennai/Hyderabad		
[In this (C) category retired Government/ Public Sector Undertakings/Autonomous Bodies employees are also eligible to apply]				

The details of posts, eligibility conditions, fee payable etc. are available on the website <a href="https://www.mca.gov.in">www.sfio.nic.in/www.mca.gov.in</a> Interested candidates may forward their application in the prescribed format to the Director, Serious Fraud Investigation Office, 2<sup>nd</sup> Floor, Pt. Deendayal Antyodaya Bhawan, B-3 Wing, CGO Complex, Lodhi Road, New Delhi-110003 within 30 days from the date of publication of this advertisement.

Additional Director(Admn.)

### Qualification, Experience and Fee Payable to Experts/Consultants

## (a)Experts/Consultants in the field of Law

SI.	Category of Experts/Con sultants	Qualification and Experience	Fee payable
1.	Consultant-I	The incumbent should be an Advocate with at least 10 years experience at the Bar in the relevant field/specialization as specified in the Terms of Reference (ToR)	Rs. 50,000/- to Rs. 80,000/- depending upon the educational qualification and experience
2.	Consultant-II	The incumbent should be an Advocate with at least4years experience at the Bar in the relevant field/specialization as specified in the Terms of Reference (ToR)	Rs. 30,000/- to Rs. 50,000/- depending upon the educational qualification and experience

## (b)Experts/Consultants in the field of Financial Analysis

Sl.	Category of Experts/Con sultants	Qualification and Experience	Fee payable
1.	Consultant-I	The incumbent should be a CA/CWA/CS with at least 5 years experience in the relevant field/specialization as specified in the Terms of Reference (ToR)	' ' '
2.	Consultant-II	The incumbent should be a CA/CWA/CS with atleast 3 years experience in the relevant field/specialization as specified in the Terms of Reference (ToR)	Rs. 30,000/- to Rs. 50,000/- depending upon the educational qualification and experience

## (c) Experts/consultants in any other field

Sl.	Category of Experts/Con sultants	Qualification and Experience	Fee payable
1.	Consultant-I	Professionals having Qualification of Master's Degree in relevant field/subject as specified in the ToR for the specialisation/ field and minimum post qualification experience of at least 7 years in the requisite field. The candidates should have high competency and established peer reputation.	Rs. 50,000/- to Rs. 80,000/- depending upon the educational qualification and experience
		OR	
		Retired Government/Public Sector Undertakings/Autonomous Bodies employees with Grade Pay of Rs. 6,600/- and above (or equivalent) with experience of at least 7 years and knowledge in the required domain field as specified in the ToR for the specialization/field	Fee in the case of retired Government officials shall not exceed the ceiling of last pay drawn [(Pay + GP+ DA) - (Basic Pension)]
2	Consultant-II	Professionals having qualification of Masters Degree in relevant field/subject as specified in the ToR for the specialization/field and minimum post qualification experience of at least 5 years in the requisite field	Rs. 30,000/- to Rs. 50,000/- depending upon the educational qualification and experience
		OR	
		Retired Government/Public Sector Undertakings/Autonomous Bodies employees with Grade Pay of Rs. 4,200/- and above (or equivalent) with experience of at least 5 years and knowledge in the required domain field as specified in the ToR for the specialization/field	Fee in the case of retired Government officials shall not exceed the ceiling of last pay drawn [(Pay + GP+ DA) - (Basic Pension)]

#### Terms of Reference& other General Terms and Conditions

#### 1. Background

Serious Fraud Investigation Office has been constituted under Sec 211 of the Companies Act, 2013. It is a multidisciplinary Investigating Agency, wherein experts from diverse sectors like banking, capital markets regulation, corporate regulation, law, forensic audit, taxation, information technology etc. work together to unravel corporate frauds. It is headed by a Director, in the rank of Joint Secretary to the Government of India, SFIO. The Head Office of SFIO is at Delhi and five Regional Offices are presently functional i.e. at New Delhi, Chennai, Mumbai, Hyderabad and Kolkata.

#### 2. Scope of work

For efficient discharge of its functions, Serious Fraud Investigation Office proposes to engage individual consultants in distinct fields which inter alia include:

#### (a) Consultants in the field of Law (Advocates)

The consultants engaged in the field of Law would be required to perform following functions:-

- i) To draft complaints, petitions, replies, rejoinders, affidavits and other pleadings/legal documents to be filed before various Courts and other forums.
- ii) To appear before different Courts and other forums throughout the country as per requirement.
- iii) To render all assistance to the officers of SFIO in prosecution matters and also during investigation of the cases.
- iv) Toprovide legal advice and opinion on points of law in various matters.
- v) To keep abreast of the latest developments in the filed of law specially Corporate Law.
- vi) Any other work assigned to them.

## (b) Consultants in the field of Financial Analysis (CA/CS/CWA)

The consultants engaged in the field of Financial Analysis would be required to perform the following functions:-

i) To conduct analysis of financial statements/data available in MCA 21 data base.

- ii) To conductanalyses of other financial data.
- iii) To critically analyse the corporate announcements made by the corporate entities and prepare research reports.
- iv) Tostudy financial reports of the companies under investigation and makecomplex financial analysis and prepare reports.
- v) To assist investigation teams in forensic audit, examination/scrutiny of board minutes, directors reports and other schedules and documents.
- vi) To use spreadsheet and statistical software packages to analyse financial data and prepare company specific/sector specific reports for use by SFIO.
- vii) Any other work assigned to them.

#### (c) Consultants in other fields

- (i) The consultants engaged in other fields i.e. Banking and Audit & Accounts would be required to assist SFIO teams with inputs on the their field of specialization and also undertake the work of analysis of information/data including other miscellaneous work assigned to them from time to time.
- (ii) They would also be required to assist the investigation teams in preparation of annexures while finalising the reports.

#### 3. Period of Engagement

The initial term of engagement of consultants shall be for a period of six months and subsequent extension(s), if any, shall be considered depending upon the requirement, work performance and quality output.

#### Qualification, Experience & fee payable

Consultants would be engaged at two level i.e. Consultant-I and Consultant-II. The qualification, work experience and fee payable to individual consultants in the field of Law/Financial Analysis/Other fields is given in **Annexure-I**.

#### 5. General Terms & Conditions

- i) The appointment of Consultants would be on full timebasis and they would not be permitted to take up any other assignment during the period of Contract with SFIO. However, in exceptional cases engagement of consultants may also be made on part time basis for which modalities and fee payable will be decided by the Competent Authority.
- jj) The consultants would have no lien on any job and such engagement may be cancelled at any time by the SFIO without assigning any reason.

- The consultants on having accepted the offer shall enter into a contract with the SFIO and also give a Declaration of Fidelity and Secrecy. The contract will remain provisional till police verification is received.
- iv) The Consultants shall not indulge in or disclose to any person, any details ofoffice, operational process, technical know-how, security arrangements and administrative / organizational matters which are of confidential / secret nature.
- v) The Consultants shall not be entitled to anyallowance such as conveyance allowance, dearness allowance, residential telephone, transport facility, residential accommodation, CGHS, medical reimbursement, etc.
- vi) No TA /DA shall be admissible for interview/joining the assignment or on its completion. However, they shall be entitled to claim TA/DA for their travel within the country in connection with the official work
- vii) The consultants shall work in Serious Fraud Investigation Office at Headquarter at Delhi or any of its regional offices and shall perform the functions assigned to them by the Competent Authority of SFIO.
- viii) The consultants shall be eligible for 8 days leave in a calendar year on pro-rata basis.
- ix) Consultants shall not be allowed to work on attaining the age of 65 years. However, Competent Authority may relax this condition in special cases.
- x) If any declaration given or information furnished by the candidate proves to be false or ifthe candidate is found to have wilfully suppressed any material information, he/she shall be liablefor termination in addition to any administrative and/or legal action as Govt. may deem fit.

## **Application format**

Applied for: Field:

Consultant-I/Consultant-II

Law/Financial Analysis/Banking/Audit & Accounts)

(Pl. Tick the post/field applied for)

Affix recent passport size

											ph	otograph	
1. Name	):												
2. Father	's Name:												
3. Date	of Birth:_												
4. Domi	cile:												
5. Nation	nality:												
6. Aadh	ar No (if a	availab	le)										
7. Mailir	ng address	(with	Tel./N	Aob. No	o. and	d e-ma	il ad	dress)					
8. Perma	nent addre	ess											
9. Educa	tional Qua	lificat	ion:										
S.No	Course	Subje			School/College University/Insti						Divis	sion/Cla	iss
				(Attach	self-att	ested nh	notoco	nies of	ies of certificates)				
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Computer Filed MS Word			Е	Excellent		Good		l A		verage	Not Conversant		ant
MS Excel MS Power Point													
	k Experien	ice:								*			
S.No	S.No Organization/ Institute		-	Period From To				ature of Wor		k	Specific reasons for leaving		for
		(A:	tach ee	Lf_attested	nhoto	conies c	of sun	norting	docume	ents/certificates	)		

12. The information below may please be furnished by retired Government/Public Sector Undertakings /autonomousbody employees(Pl. attach self-attested copy of PPO)

Date of superannuation	Office/Organisation from which retired (with complete address)	Last pay drawn	Basic pension (before commutation)		
	,	Basic Pay(including GP)	DA	Total	

13.	References with complete details (other than relatives)	
	(i)	
	(ii)	
14.	250 works write up (listing areas of proficiency, special skills and fo consider yourself suitable for the position applied for?)	rte and why you
	1	(Signature)
<u>UNDI</u>	ERTAKING	
	The information given above is true and correct to the best of my knowled	lge and belief.
	1	(Signature) Date